

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH

O.A.NO. 454/96.

Date of Order

Between:

1. Store keeping Staff Welfare Association
Ordnance Factory Medak(PO) Yeddumailaram
Medak Dist. Regn.No.3328 of 95 rep. by
its Chairman Sri T.Pithamber Singh
Ordnance Factory Estate.

2. Ripunjaya Reddy.

.. Applicants.

and

1. Union of India, Ministry of Defence,
rep. by its Secretary, New Delhi.
2. Ordnance Factory Board, 10-A, Auckland Road,
Calcutta-700 001 rep. its Chairman, DGOF.
3. Ordnance Factory Project, Yeddumailaram
Medak Dist. rep. its Generala Manager.

.. Respondents.

For the Applicants: Mr.S.Lakshma Reddy, Advocate

For the Respondents: Mr. N.R.Devraj, Sr.CGSC.

CORAM:

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI : VICE-CHAIRMAN

THE HON'BLE MR.H.RAJENDRA PRASAD : MEMBER(ADMN)

The Tribunal made the following Order:-

Counsel for the applicant not present. In view
of the earlier minutes, the O.A. is dismissed for default.

Amrit Singh
Deputy Registrar(J)CC

To

1. The Secretary, Union of India,
Ministry of Defence, New Delhi.
2. The Chairman, Ordnance Factory Board,
10-A Auckland Road, Calcutta- 1.
3. The General Manager, Ordnance Factory Project,
Yeddu-mailaram, Medak Dist.
4. One copy to Mr.S.Lakshma Reddy, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One spare copy.
7. One copy to Library, CAT.Hyd.

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1979/96

I COURT

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 4-9-1996

~~ORDER~~ JUGMENT

M.A.R.A./C.4. No.

in

O.A.No. 454/96

T.A.No.

(w.p.)

Admitted and Interim Directions

Issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn.

Dismissed for Default.

~~Ordered~~ Rejected.

No order as to costs.

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